

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).1034/2023

(Arising out of impugned final judgment and order dated 02-09-2022 in WP No. 13090/2022 passed by the High Court of M.P. Principal Seat at Jabalpur)

ADVOCATE UNION FOR DEMOCRACY AND SOCIAL JUSTICE Petitioner(s)

VERSUS

HIGH COURT OF MADHYA PRADESH Respondent(s)

(FOR ADMISSION and IA No.8099/2023-EXEMPTION FROM FILING O.T. and IA No.8111/2023-APPLICATION FOR PERMISSION)

Date : 23-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Samridhi S Jain, Adv.
Mr. Navpal A Dingankar, Adv.
Mr. Riwaj R Rai, Adv.
Ms. Sneha S Bhonsle, Adv.
Mr. Aman Varma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR